



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/672/2020  
(Dy. No. 61/2167/2020)

This the 03<sup>rd</sup> day of September, 2020

**Hon'ble Mrs. Ajanta Dayalan, Member (A)**  
**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
Farheen Bandey, at presently posted at GPS Kallan, Zone  
Kulwanta, Grade-II Teacher.

.....Applicant

(Advocate: Mr. W.S Nargal)

Versus

1. Commissioner Secretary, School Education Department, Civil Secretariat, Jammu.
2. Director of School Education Department, Jammu.
3. Chief Education Officer, Udhampur.
4. Zonal Education Officer, Kulwanta.
5. Headmistress, GPS Kallan, Zone Kulwanta.

.....Respondents

(Advocate: Mr. Rajesh Thapa)

**ORDER****Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

At the outset applicant's counsel submitted that the applicant would satisfy if a direction be given to the respondents to consider and dispose of the pending representation of the applicant dated nil (Annexure A-7) within a stipulated period of time.

2. In view of the above submissions made by the applicant's counsel, we direct the respondents/competent authority to consider and decide the representation of the applicant (Annexure A-7) by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order. The applicant is directed to annex a copy of the representation alongwith certified copy of this order. It is made clear that we have not entered into the merit of the case.

3. In view of the above, the OA is disposed of. No costs.

**(Rakesh Sagar Jain)  
Member (J)**

**(Mrs. Ajanta Dayalan)  
Member(A)**

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